

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 289 of 2011

(Arising out of Order-in-Original No.COMMR/BBSR-I/ST-08/2011 passed by
Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I.)

M/s. Kisl Utkal J.V.

(AT: Lingaraj, O.C.P, P.O. Deulbera Colliery,
Dist. Angul-759102)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar-I

(C. R. Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha)

Respondent

APPEARANCE:

None for the Appellant

Shri K. Choudhury, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 75342/2022

DATE OF HEARING : 13 June 2022
DATE OF DEISION: 13 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.**

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Pooja